

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1706/2017

Suman

Plaintiff

Versus

Pappi

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1294/2018

Ladu Ram

Plaintiff

Versus

Mohini

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present: - None for plaintiff.

Sh. Shahzaan Khan, counsel for defendant.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1565/2018

Surinder Mendiratta

Plaintiff

Versus

Daya Ram Tanwar

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present: - Ms. Kusum Gupta, counsel for plaintiff.

It is submitted that the publication has already been done in the newspaper as per the orders of this court.

Put up for report/further proceedings on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.141/2019

M/s Engineers Combine & Others

Plaintiff

Versus

Charanjit Khanna

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- Sh. Vikram Sehdev, counsel for the applicant.

Aman Preet Singh, counsel for non-applicant no.6 & 8.

It is stated that this is an application seeking restoration.

None has appeared for the applicant.

Put up for arguments on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.18/09/2020

At 12.20 P.M.

At this stage, Sh. Anupam Sharma, counsel for defendant/DDA has appeared through video conferencing and he has been apprised with the order passed today and the next date of hearing.

Put up for purpose fixed on date fixed i.e. 25/11/2020.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1620/2019

State Bank of India

Plaintiff

Versus

Anil Singh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Counter Claim NO.24/2019

Ruby Engineering & Service

Plaintiff

Versus

Balaji Trans Carriers Pvt. Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present: - None for plaintiff.

Sh. Praveen Kumar, counsel for defendant.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1467/2019

Balaji Trans Carriers Pvt. Ltd.

Plaintiff

Versus

Ruby Engineering & Service

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present: - Sh. Praveen Kumar, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant,
therefore, the matter could not be heard.

Put up for purpose fixed on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.8170/2016

Jai Virender Singh

Plaintiff

Versus

K.K. Shirvaraman

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- Sh. Sanjeev Deswal, counsel for plaintiff.

Sh. S.G. Asthana, counsel for defendant/DDA.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.792/2018

Sanju

Plaintiff

Versus

Kripa Ram

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.12561/2016

Balbir Singh

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- Ms. Manju Mehta, counsel for plaintiff.

Sh. Ashutosh Gupta, counsel for defendant/DDA.

It is jointly stated that the matter has been wrongly listed in the category of defendant's evidence whereas the matter should have been posted for final arguments. It is further stated that the written submissions have been exchanged between the counsels and has also been sent through e-mail.

Parties are directed to file the written submissions not exceeding seven pages.

Put up for final arguments on 26/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.9635/2016

Sujay Kumar

Plaintiff

Versus

Bunty Auto Deals

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present: - Sh. B.N. Shah, counsel for plaintiff.

None for defendant.

Matter is listed for DE. Counsel for plaintiff submits that no evidence has been led by the defendant. In these circumstances last opportunity is given to the defendant to lead evidence.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for DE by way of last opportunity on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.6746/2016

Munshi Ram

Plaintiff

Versus

Mukesh Bhardwaj

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present: - None for plaintiff.

Sh. B.B. Gupta, counsel for defendant no.5.

Counsel for defendant states that defendant no.5's application U/O 22 R.9 CPC is pending adjudication.

None appeared for plaintiff, hence, arguments could not be heard.

Put up for arguments on the application by way of last opportunity on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.9998/2016

Masumaat Qamir Ul Nisa

Plaintiff

Versus

Mohd. Aarif

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.9544/2016

Suresh Chander Thakur

Plaintiff

Versus

Ashok Kumar Kaushik

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- Sh. Prabhakar Roy, proxy counsel for plaintiff.

Sh. V.K. Goel, counsel for defendant no.1 alongwith
defendant no.1.

This matter was listed for arguments on the application u/o I
R.10 CPC filed by MCD seeking deletion of MCD from the array of
parties. None appeared for MCD.

On the last date of hearing DDA was directed to ensure that
appropriate officer of DDA appears so that their statement could be
recorded in regard of their jurisdiction. No such officer of DDA has
appeared today.

In these circumstances, matter is adjourned. Put up for
arguments on the application seeking deletion filed by the MCD, on
25/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020
(Contd.....)

(Contd.....)

At 12.20 P.M.

At this stage, Sh. Anupam Sharma, counsel for defendant/DDA has appeared through video conferencing in both the matters and states that the area concerned falls within the jurisdiction of DDA and any action regarding unauthorized construction shall be taken by DDA.

He is apprised with the order passed today and the next date of hearing. Put up for purpose fixed on date fixed i.e. 25/11/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.9872/2016

Suresh Chander Thakur

Plaintiff

Versus

G.S. Sandhu

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present: - Sh. Prabhakar Roy, proxy counsel for plaintiff.

Sh. Durgesh Rao, counsel for defendant no.1.

This matter was listed for arguments on the application u/o I R.10 CPC filed by MCD seeking deletion of MCD from the array of parties. None appeared for MCD.

On the last date of hearing DDA was directed to ensure that appropriate officer of DDA appears so that their statement could be recorded in regard of their jurisdiction. No such officer of DDA has appeared today.

In these circumstances, matter is adjourned. Put up for arguments on the application seeking deletion filed by the MCD, on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020
(Contd.....)

(Contd.....)

At 12.20 P.M.

At this stage, Sh. Anupam Sharma, counsel for defendant/DDA has appeared through video conferencing in both the matters and states that the area concerned falls within the jurisdiction of DDA and any action regarding unauthorized construction shall be taken by DDA.

He is apprised with the order passed today and the next date of hearing. Put up for purpose fixed on date fixed i.e. 25/11/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.11683/2016

Deepak Malhotra

Plaintiff

Versus

Geeta Thapar

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present: - Ms. Ritu, proxy counsel for plaintiff.

Sh. Rajesh Bhatia, counsel for defendant.

Renotify at 11.00 A.M.

Bharat Aggarwal

C.J-02, West, THC, Delhi

At 11.00 A.M.

Present:- None for plaintiff.

Sh. Rajesh Bhatia, counsel for defendant.

Matter was listed for final arguments. Today is the last opportunity for advancing final arguments. Be awaited for plaintiff.

Renotify at 12.00 Noon.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.18/09/2020

At 12.00 Noon

Present:- None for plaintiff.

Sh. Rajesh Bhatia, counsel for defendant.

Vide order dt.15/05/2020 one opportunity was directed to be given to both the parties to advance their final arguments. Defendant has concluded their arguments today. None appeared for the plaintiff except in the first call. No arguments were advanced on behalf of the plaintiff.

(Contd.....)

(Contd.....)

Now, both the parties are at liberty to file written submissions, if any, arguments within a week from today after supplying advance copy to each other electronically.

Put up for orders/clarifications, if any, on 26/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.7096/2016

Rajind Pal Singh Bhatia

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- None for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.9518/2016

Meera Batra

Plaintiff

Versus

Munish Kumar Lakhina

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- Ms. Geeta Dhingra and Sh. Mohinder Kumar Chawla,
counsel for plaintiff.

Sh. Pushpreet Singh, counsel for defendant no.1.

Certain clarifications are required from the plaintiff and
defendant no.2 regarding their locus in the suit property.

Put up for clarifications on 29/10/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO./2016

Kuldeep Kaur

Plaintiff

Versus

Kulwinder Kaur

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:18/09/2020

Present:- Sh. Yashovardhan Oza, counsel for plaintiff.

Heard on consideration. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendant through Whatsapp and E-mail.

Ahlmad to report before the next date of hearing.

Plaintiff is at liberty to effect the service upon the defendant through Speed Post, Courier, etc. and an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for report/further proceedings 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.18/09/2020